

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1079
ANSWERED ON:25.11.2009
FUNDS UNDER CAMPA
Lagadapati Shri Rajagopal

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Union Government has asked State Governments to submit action plans for allocation of funds under Compensatory Afforestation Fund Management and Planning Authority (CAMPA);
- (b) if so, the details of proposals received from various States, State-wise including from the State Government of Andhra Pradesh;
- (c) whether funds have been released;
- (d) if so, the details thereof, State-wise; and
- (e) if not, the action taken/proposed to be taken to release funds under CAMPA?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH)

(a) & (b) The Union Government requested the State/Union Territory Governments to submit Annual Plan of Operations (APOs) duly approved by the State Level Steering Committee (SLSC) to the Ad-hoc Compensatory Afforestation Fund Management and Planning Authority (CAMPA) for release of funds. Accordingly, 29 States/UTs including Andhra Pradesh had submitted APOs for utilization of funds both towards site specific schemes such as Compensatory Afforestation (CA), Additional Compensatory Afforestation (ACA), Penal Compensatory Afforestation (PCA), Catchment Area Treatment Plan (CAT), etc., and the works under Net Present Value (NPV) and wildlife management in Protected Areas.

(c) to (e) The Central Government with the concurrence of the Supreme Court of India formulated the guidelines in consultation with the States/Union Territories to utilize the money deposited in Ad-hoc CAMPA by establishing State CAMPAs. As per these guidelines and the Supreme Court order dated 10.7.2009, a sum of Rs.1000 crores per year, for the next 5 years, shall be released to the State CAMPAs in proportion of 10% of the principal amount deposited by the States/Union Territories in Ad-hoc CAMPA subject to fulfilment of following conditions:

- (i) the details of the bank account opened by the State Executive Committee (in Nationalized Bank) are intimated to the Ad-hoc CAMPA;
- (ii) the amount towards the NPV and the protected area may be released after the schemes have been reviewed by the State Level Executive Committee and the Annual Plan of Operation is approved by the Steering Committee; and
- (iii) the amount towards CA, Additional CA, PCA and the Catchment Area Treatment Plan may be released in the respective bank accounts of the States/UTs immediately for taking up site specific works already approved by the MoEF while granting prior approval under the Forest (Conservation) Act, 1980.

So far, about Rs. 646 crores have been released to 15 States/UTs, who have fulfilled the requisite conditions for establishment of State CAMPAs. The State-wise details are enclosed at Annexure.